

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.8708/2019
(Arising out of impugned final judgment and order dated 24-05-2019
in CRLAP No. 852/1983 passed by the High Court of Judicature at
Allahabad)

VISHWANATH & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 156449/2019 - EXEMPTION FROM FILING O.T. AND IA No.
156447/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/
FACTS/ANNEXURES)

Date : 08-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Gaurav Agarwal, Adv.
Mr. Sanjeet Paliwal, Adv.
Ms. Shristi Gupta, Adv.
Mr. S.K. Garg, Adv.
Mr. Abhishek Sharma, AOR

For Respondent(s) Mr. Ankit Goel, AOR

Mr. Anurag Dubey, Adv.
Mr. Bhupendra Kumar Bhardwaj, Adv.
Ms. Anjali Tiwari, Adv.
Mr. Satpal Wadhwa, Adv.
Mr. S. R. Setia, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the
petitioners seeking an adjournment on the ground of personal
difficulty, list the matter after four weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR